



2026:ABC:9211

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 41657 of 2025

Sunil Mittal

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Yash Raj Verma
Counsel for Opposite Party(s)	:	G.A.

Court No. - 68

HON'BLE ASHUTOSH SRIVASTAVA, J.

Heard Shri Yash Raj Verma, learned counsel for the applicant and Shri Arimardan yadav, learned A.G.A. for the State-respondents and perused the record.

This bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023 has been moved on behalf of accused-applicant, Sunil Mittal, seeking enlargement on bail in Case Crime No. 199 of 2017, under sections 419, 420 I.P.C. & Section 66 of Information and Technology (Amendment) Act & Section 4/5/60 of Prize Chits and Money Circulation Scheme (Banning Act) of 1978, Police Station-Robertsganj, District-Sonbharda, during pendency of trial.

Learned counsel for the applicant argued that the accused-applicant is innocent. He has been falsely implicated in this very case crime number and is languishing in jail since 02.02.2017. Learned counsel for the applicant submits that similarly circumstanced co-accused Ayushi Agarwal, has already been enlarged on bail by this Court in Criminal Misc. Bail Application No. 38650 of 2025 vide order dated 03.12.2025. Learned counsel for the applicant submits that the applicant is languishing in jail since last more than seven years. Criminal antecedent of 227 cases has been properly explained and there is no likelihood of his fleeing from course of justice or tampering with evidence in case of release on bail. Hence, bail has been prayed for.

Per contra learned A.G.A. has opposed the prayer for bail of the applicant, but could not dispute the fact that similarly circumstanced aforesaid co-accused has already been granted bail by this Court.

Considering all above facts and circumstances, the nature of accusations, severity of the punishment in the case of conviction and nature of supporting evidence, long period of incarceration, reasonable apprehension of tampering with the witness and prima facie case, but

without commenting on merit of case, a case for bail is made out.

Accordingly, the bail application is allowed.

Let the accused-applicant, ***Sunil Mittal***, involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

1. The applicant will not tamper with the evidence.
2. The applicant will not indulge in any criminal activity.
3. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.
4. The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted through counsel by the court concerned.

In the event of breach of any of the aforesaid conditions, the court below will be at liberty to proceed to cancel his bail.

(Ashutosh Srivastava,J.)

January 14, 2026

Deepak/